

becomes all the more necessary that like all the other reserved categories OBCs should also be given relaxation in the under-age limit. At this point of time. When the Creamy Layer has been excluded from the reserved category for the purpose of implementation of the Mandal Commission with the exclusion of the creamy layer only very poor people have been left out. In view of their social and educational status, the OBC should be given relaxation in age limit and the number of attempts permissible to them as it has been the case in respect of other reserved categories enjoying the facility of reservation. Through you, I would like to draw the attention of the Government and request them to make their stand clear on this important matter which calls for justice and is a question linked with the future of crores of people.

SHRI CHANDRA JEET YADAV (AZAMGARH): Mr. Speaker, Sir, they have made a very categorical demand that they should be given an additional opportunity and relaxation of 5 years in age limit. Moreover, whatever Shri Nitish Kumar said is perfectly correct. A delegation under leadership has already met the hon. Minister of Welfare who had given an assurance also. They are still waiting for its fulfilment. However, I would like him to make his position clear in this regard.

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Sir, Since this notification was issued on August 13, 1990 and had it been implemented, this relaxation should have been given to candidates in respect of age limit. But since this case had been referred to the Supreme Court and they had given their verdict. on November 16, 1992 the things have been implemented accordingly. Shri Nitish Kumar has raised this issue and attracted attention of the Government to the Supreme Court's verdict

which says that they should also be given relaxation in age-limit. I would also like to admit that his suggestion is under consideration and I shall think over it.(Interruptions)

SHRI MRUTYUNJAYA NAYAK (PHULBANI): Students from Orissa and Bihar have not been given opportunity to appear at the UPSC examination.

MR. SPEAKER: The hon. Minister has given all the assurance you wanted to have from him.

(Interruptions)

12.07 hrs.

RE: ATROCITIES ON WOMEN IN WEST BENGAL.

[Translation]

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): Mr. Speaker, Sir, I would like to draw the attention of your goodself and the entire House to a very pertinent issue requiring protection of democracy. I would not like to take much time of the House to draw the attention of this House but relate two or more such incidents which have taken place in State just to highlight as to what has happened in all these cases.

It is a matter of great sorrow and shame that nowadays women for whom we feel proud in this country, who are given great regard here, whom we respect as our mothers have been facing increasing incidence of atrocities for some days. I visited Gazol in Malda district. In this area there is a village named Dhakanpada where some of such incidents took place and I have the photographs of those incidents. It is a

matter of great sorrow that in this case a pregnant woman carrying for nine month was locked from outside, doused with petrol and later set on fire. She was so severely burnt that unborn child was hanging out of her womb. I have the photograph of that incident with me and any hon. Member who wants to see it can see. In the incident a one and a half year old child, a four year old girl child and one 8 year old boy, all belonging to the same family were charred to death. Only her husband Shri Charushekh has survived but he too has sustained 80 per cent burns and has been admitted to the Malda Hospital. When I met him and enquired about the incident, he said that he was a poor person having a small house. Before the occurrence of the incident, he thought that it was raining but later on he found that petrol was being sprinkled on his house. Thereafter, his house and his family members were set on fire. He reported to the police umpteen number of times about the incident but nobody has been arrested till date in this connection. I would like to relate one more incident. There was a 36 year old widow named Alpana Banerjee. She was pulled out of her house and paraded naked for three hours. The police was informed, but it did not come. When her sons and neighbours tried to provide her clothes, they were prevented. Thereafter, she was...''

SHRI VILAS MUTTEMWAR (CHIMUR):
Mr. Speaker, Sir, why the speech of a lady member is being obstructed?
....(Interruptions)

[English]

KUMARI MAMATA BANERJEE: This is the situation. This is absolutely correct.
(Interruptions)

SHRI SOMNATH CHATTERJEE

(BOLPUR): I have been keeping quiet. Will you allow these things? There is a limit to everything.

MR. SPEAKER: That statement is not going on record.

(Interruptions)

SHRI SOMNATH CHATTERJEE: All these matters are under investigation. Arrests have been made....

KUMARI MAMATA BANERJEE: No arrests have been made.

SHRI SOMNATH CHATTERJEE: If you allow the Parliament to be conducted in this manner, then you cannot stop anybody from raising any matter. This is not the way to conduct the Parliament of India.
(Interruptions)

KUMARI MAMATA BANERJEE: They are telling absolutely untruth. Please allow me to speak. They may be in good number and I am alone. But what I am speaking is true. (Interruptions)

SHRI SOMNATH CHATTERJEE: Will you allow me to correct those things?

MR. SPEAKER: I will allow you.

(Interruptions)

KUMARI MAMATA BANERJEE: Whatever I have stated in the House, I have stated it emphatically.

MR. SPEAKER: I am not allowing any reference to any party.

(Interruptions)

KUMARI MAMATA BANERJEE: If my version is wrong, I am ready to tender my resignation from the membership of this House. If they are not wrong, let them challenge that they are not involved. *(Interruptions)*.

What is this, Sir? Let me say that a headmaster has been murdered. Police started firing on the students. How many bullets will people digest? I want your protection. There is no justice; there is no rule of law. I urge upon you to send one team of lady Members of all parties including the lady Members from the CPI(M). I urge upon you that let Shrimati Geeta Mukherjee be the Chairman of that team and let them meet Shrimati Alpana Banerjee. I met her personally. Whatever she has said, I cannot describe that here. I appeal to you to protect the women's rights and send Shrimati Geeta Mukherjee and other lady Members, not from Congress(I) but from opposition parties, to meet that lady. I request you to protect the democratic rights, the human rights. Otherwise, they will just be firing and killing the people. They have started firing all over the State. This has been going on. I urge upon you to impose the President's rule in my State *(Interruptions)*

MR. SPEAKER: Let him reply. I am allowing him to reply.

*(Interruptions)**

MR. SPEAKER: Shri Lodha's statement is not going on record.

(Interruptions)

[*Translation*]

SHRIMATI SUMITRA MAHAJAN (Indore): Mr. Speaker, Sir. I also want to say something [*Interruptions*]. Such incidents

are quite frequent in West Bengal. Sir, it has been taking place for a long time there. It is a fact [*Interruptions*]

[*English*]

SHRI SOMNATH CHATTERJEE: Mr. Speaker. Sir, I do not represent the Government of West Bengal in the House. There is an Assembly there. There are certain incidents of law and order, alleged incidents which are mentioned. I stood up, I waited patiently. I was listening to her patiently.

But when she referred to my party as a party of ** I stood up.

MR. SPEAKER: That has not gone on record.

SHRI SOMNATH CHATTERJEE: Sir, I would like to know from you with all humility and respect, how far such alleged incidents can be narrated on the floor of the Parliament of India and you expect the Members.....

KUMARI MAMATA BANERJEE: It was you who raised this question here.

MR. SPEAKER: Shri Somnath Chatterjee, if you have finished, I will give my ruling on this.

SHRI SOMNATH CHATTERJEE: So far as the allegations are concerned, as a citizen of West Bengal and as a member of the party which is also in power in West Bengal, I can say with all sense of seriousness that whatever administrative action and to be taken has been taken and persons have been arrested. And so far as this demand for President's Rule is concerned, it is for the Government of India. Today, on the floor of the Parliament, a

demand is being made for imposing the President's Rule in West Bengal. Let them do it if they can. [Interruptions] This is not the way to behave in the Parliament of India. If you permit this in future, we shall also raise issues of other States in this House [Interruptions]

MR. SPEAKER : Well, what has been raised by Shri Somnath Chatterjee is in line with the procedure which we had to follow on the floor of the House. But this should be recognized with respect to all the cases. You cannot recognize this with respect to the cases coming from one State and you could flout it when the case is coming from other State.

I do agree with Shri Somnath Chatterjee, when he says that in such matters, it is very difficult for the Parliament to come to the correct conclusions. Such matters have to be decided by the court of law and if the police have not taken any action, in such matters, the private complaints can certainly be filed and evidences can be produced in a court of law and a decision can be given. But if you are asking the Parliament to sit as a court and take the decision, it becomes very difficult.

I would appreciate if a matter like this, when it is very wide spread, is mentioned without mentioning the names of the individuals, of the parties because they cannot defend themselves here. If you go beyond that, the very purpose of raising it is lost and then people come to think that it is just a political matter and nothing more than that.

(Interruptions)

SHRI SUDATA MUKERJEE
(Raisang): Sir, I come from the Statez:

MR. SPEAKER: Shri Somnath Chatterjee, you will appreciate that many a times it is not understood by the Members.

SHRIMATI CHANDRA PRABHA URS
(Mysore): Sir, what about sending a Parliamentary Committee?

MR. SPEAKER : I am not sending.

STATEMENT BY MINISTER

Incident of Parading of a Dalit Woman in Dauna Village in Allahabad District of Uttar Pradesh on 21.1.1994

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M.SAYEED): Mr. Speaker, Sir, the matter relating to stripping and parading of a dalit woman in Allahabad district was raised by hon. Members of this House on 23.2.1994. I have obtained a report from the Government of Uttar Pradesh regarding the incident.

According to the State Government's report, one Shrimati Shiv Patia, wife of Shri Moti Lal was forced to parade naked by one Shri Lurkhour Patel and 20-25 other people in village Dauna of P.S. Ghoorpor in Allahabad district. The reason for this most serious offence appears to arise from animosity between the sons of Shri Lurkhour Patel and Shri Moti Lal. Reportedly, an altercation also seems to have taken place between these two boys on 16th January, 1994.

On receipt of information about the incident, a case under Sections 147, 148, 149, 354, 504 and 506 IPC and 3 (1) iii(x) of